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Title: Need to address the problem being faced by taxpayers in e-filing of income tax returns due to shortcomings in the present software.

*SHRI SHRIPAD YESSO NAIK (NORTH GOA): Till assessment year 2008-09, when the IncomeTax Returns were filed manually, Goan Assessees were able to divide their incomes, excluding slary, equally between spouses under section 5A of the Income Tax Act, 1961. With the introduction of e-filing of Returns, the present software does not compute IncomeDivision as well as TDS/TCS division as per Section 5A.

A representation detailing the hardships faced by Goan Assessees and suggesting solutions to these issues was given to the Chairman, CBDT. I wish to draw the attention of the Finance Minister to the difficulties faced by more than one lakh Goan Assessees and issue instructions to the CBDT to consider the solutions to their difficulties. The representation suggests changes in the software to enable the spouses to automatic credit in the TDs challan and Returns. Providing PAN of the spuse will take care of automatic and equal apportionment of Non-salary income among the spouses. It is further submitted that necessary modifications in procedures, Rules and Returns may reduce a lot of litigation and paperwork and hardships to assesses and will ensure compliance of law.